

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## Petition No. 39/TT/2021

Date: 07.06.2021

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for Asset 1: Splitting of Dharamjaygarh Pool 765 kV Bus with necessary switching arrangement, installation of 76 5kV 1x330 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section B of Dharamjaygarh Pool and installation of 420 kV 1x125 MVAR Bus Reactor alongwith associated bay at 400kV Bus of Dharamjaygarh Pool, Asset 2: Splitting of Raigarh (Kotra) Pool 765 kV and 400 kV Bus with necessary switching arrangement, installation of 765 kV 1x240MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 765 kV Bus Reactor Bay at 765 kV Bus Section A of Raigarh (Kotra) Pool and installation of 420 kV, 1x125MVAR Bus Reactor alongwith associated bay at 400 kV Bus Section A of Raigarh (Kotra) Pool and Asset 3: Installation of 765 kV 1X240 MVAR Bus Reactor alongwith associated bay at 765 kV Bus Section A of Champa Pool under Western Region system Strengthening Scheme (XVIII) in the Western Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2021:

2. Clarify/submit the following information:
  - i. Soft copy of IDC statement (in .xlsx format) for all the assets.

- ii. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
  - iii. Confirm that the loan 'ICICI (2018-19) (Q2)' has been replaced with Bond LXII for Asset 3.
  - iv. Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for all the assets.
  - v. Confirm the nature of Sub-station in all the Assets i.e. if it is a Brownfield, Greenfield or a GIS.
  - vi. Liability flow statement for all the assets as per the format provided at Annexure-I.
  - vii. Confirm whether additional ACE is expected beyond 2023-24.
  - viii. Confirm whether liabilities in respect of initial spares have been discharged as on COD.
  - ix. Confirm that the instant assets are currently in use.
  - x. Confirm whether all the assets under the instant Transmission Scheme have been completed and if they form part of the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

**Encls:AA**

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

## Annexure-I

Asset No.	Party	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

# TL/SS/Communication Systems etc.